

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-2924/ND/2019
IA/2693/2021, IA/2130/2022, IA/2132/2022, IA/3162/2022,
IA/5488/2022, IA/5688/2022

IN THE MATTER OF:

Mr. Naveen Sachdeva (M/s. Jay Packaging)

...PETITIONER

Vs.

M/s. Magppie International Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 08.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Ex-Management

:Adv. Abhay Gupta

For Erstwhile Resolution Professional

:Mr. V. Aravind, Proxy Counsel

ORDER

Proxy counsel on behalf of the RP is present who submitted that the resolution plan has already been approved by this Adjudicating Authority and as per the approved plan this application has to be pursued by the Monitoring Committee instead of RP and Ld. counsel sought time to file Vakalatnama on behalf of the Monitoring Committee, therefore sought adjournment. Ld. counsel for the ex-management is also present. In view of this, list all the applications on **09.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)